

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 222/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1500 MW Wind-Solar Hybrid Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a Competitive Bidding Process as per the guidelines dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time.

Date of Hearing : **5.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : NTPC Limited (NTPC)

Respondent : ABC Cleantech Private Limited & Ors.

Parties Present : Ms. Shikha Ohri, Advocate, NTPC
Shri Kartik Sharma, Advocate, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that pursuant to the direction of the Commission vide Record of Proceedings for the hearing dated 25.7.2024; the Petitioner vide affidavit dated 20.8.2024 has submitted the details as called for by the Commission. Learned counsel further submitted that the Petitioner is under discussions with various State Utilities/Discoms regarding the sale of power, and since all REIAs are approaching the State Utilities/Discoms for the sale of RE power tendered under developer mode, the Discoms are evaluating the tariff discovered in such tenders. Learned counsel submitted that it is expected that the Discoms would sign the PSA after evaluating the tariff submitted by the REIAs, and the PPA will be signed with the selected developers after the signing of the PSA with the Discoms/ State Utilities. However, the Commission may consider adopting the tariff in the present petition subject to the signing of the PPA & PSA as considered by the Commission in Petition No. 71/AT/2024 (*NTPC Limited v Solalite Power Private Limited and Ors.*)

2. None was present on behalf of the Respondents despite the notice.
3. Considering the submissions of the learned counsel for the Petitioner, the Commission deemed it appropriate to permit the Respondents a final opportunity to file their respective reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder, within a week thereafter. The Commission also directed the Petitioner to furnish the following details/information, on an affidavit, within two weeks:
 - a) Document / certification indicating that the Bid Evaluation Committee satisfied itself that the price of a selected bidder is reasonable and consistent with the requirement as per Clause 12.2 of the Hybrid Guidelines.

4. The Petition will be listed for hearing on **26.9.2024**.

**By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)**